

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
Appeal-159/252/ND/2023

IN THE MATTER OF:

Mr. Rakesh Kumar Makhija

...APPELLANT

Vs.

ROC

...RESPONDENT

Section
U/s 252

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RoC

:Adv. Shankari Mishra, Adv. Jyoti
Khurana

ORDER

None appears on behalf of Appellant at the time of hearing of the matter. It is noticed that on the last date of hearing i.e. on 22.02.2024, also no one had appeared on behalf of Appellant. In view of this, the present appeal i.e. 159/252/ND/2023 is **dismissed for want of prosecution**. Ld. Counsel on behalf of RoC is present.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)